GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE PRODUCTION LOK SABHA

UNSTARRED QUESTION NO.2296 TO BE ANSWERED ON THE 11TH DECEMBER, 2015

RAKSHA UDYOG RATNA STATUS TO COMPANIES

2296. SHRIMATI POONAM MAHAJAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government proposes to implement the Report of Expert Committee constituted in May, 2006, headed by Prabir Sengupta with respect to identifying a number of private companies which could be accorded Raksha Udyog Ratnas (RURs) status;
- (b) if so, the details thereof including the details of the recommendations and the number of private companies identified by the Committee;
- (c) if not, the reasons for not implementing the same;
- (d) whether the Government proposes to notify RURs at the earliest; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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(a) to (e): The Government took a decision in 2012 not to accept and implement the recommendations of the Prabir Sengupta Committee for selection of Raksha Udyog Ratnas (RURs).

A view was taken that selecting a few companies and giving preferential treatment to them would not only be limiting the competition but also lack in transparency.
